



കേരള സർക്കാർ
Government of Kerala
2021



Regn. No. KERBIL/2012/45073
dated 5-9-2012 with RNI

Reg. No. KL/TV(N)/634/2021-2023

കേരള ഗസറ്റ് KERALA GAZETTE

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത്
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PART I

Notifications and Orders issued by the Government

Labour and Skills Department

Labour and Skills (A)

ORDERS

(1)

G.O. (Rt.) No. 192/2021/LBR.

Thiruvananthapuram, 30th January 2021.

Whereas, the Government are of opinion that an industrial dispute exists between (1) Sri P. Muhammed Haji, Pulakkaparambathu House, Meenangadi P. O.-673 591, (2) Sri Davood, N. H., Neeliyath House, Meenangadi-673 591, (3) Sri Yasir, Pulakkaparambathu House, Meenangadi P. O.-673 591, (4) Sri Sathar, Neeliyath House, Meenangadi P. O.-673 591, and the workman of the above referred establishment Sri Ansar Onattu, s/o Hassan Kunju, Mandadu P. O., Muttill-673 122 in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10(1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Kannur. The Labour Court will pass the award within a period of three months.

ANNEXURE

“Whether the termination of Sri Ansar Onattu, Worker, Thoufeeque Hotel, Meenangadi, Wayanad by its management is justifiable or not? If not, what relief he is entitled to get?”

(2)

G.O. (Rt.) No. 202/2021/LBR.

Thiruvananthapuram, 1st February 2021.

Whereas, the Government are of opinion that an industrial dispute exists between (1) Pallavi Valsa, Manager, T.C.N.S. Clothing Pvt. Ltd., 119 New Mangalapuri, W. House, Mandi Road, Sulthanpur, Mehrauli, New Delhi-110 030 (2) Neeraj Sharma, Regional Manager, 'W' Store, Capital Mall, Kannur-670 002 and the workman of the above referred establishment Sri Shanid, K. S/o Ummar, Ponyam Palam, P. O. Champad, Thalassery-670 694, Kannur District in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10(1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Kannur. The Labour Court will pass the award within a period of three months.

ANNEXURE

"Whether the termination from employment of Sri K. Shanid, Customer Experience Officer at 'W' Store, Capital Mall, Kannur by the Management of TCNS Clothing Private Ltd. 119 New Mangalapuri, W House, Mandi Road, Sulthanpur, Mehrauli, New Delhi-110 030 is justifiable or not ? If not, what are the reliefs he is entitled to ?"

(3)

G.O. (Rt.) No. 211/2021/LBR.

Thiruvananthapuram, 2nd February 2021.

Whereas, the Government are of opinion that an industrial dispute exists between the Secretary, Dharmadam Service Co-operative Bank Ltd. No. 1379, Palayad P. O., Thalssery-670 661 and the workman of the above referred establishment Sri Vineesh, M. P., S/o Vijayan, Kunimmal House, Dharmadam, Palayad (Post), Thalassery, Kannur, Pin-670 661 in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10(1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Kannur. The Labour Court will pass the award within a period of three months.

ANNEXURE

"Whether the dismissal from service of Sri Vineesh, M. P., Junior Clerk by the Secretary, Dharmadam Service Co-operative Bank Ltd. No. 1379, Palayad P. O., Thalassery is justifiable or not ? If not, what are the reliefs he is entitled to ?"

(4)

G.O. (Rt.) No. 219/2021/LBR.

Thiruvananthapuram, 3rd February 2021.

Whereas, the Government are of opinion that an industrial dispute exists between (1) Sri Ranathomas, Puthenparambil, 31st Mile, Mundakkayam, Proprietor, Antonfornc Estate, Vazhaveedu, Pambadumpara, Idukki, (2) Smt. Daliya Rana, Puthenparambil, 31st Mile, Mundakkayam, Proprietor, Antonfornc Estate, Vazhaveedu, Pambadumpara, Idukki, (3) Sri Jose, P. J., Supervisor, Antonphones Estate, Vazhaveedu, Pambadumpara P. O., Idukki and the workers of the above referred establishment represented by the Secretary, Idukki District Estate Mazdoor Sangh (BMS), Nedumkandam, Idukki District in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10(1) (d) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Industrial Tribunal, Idukki. The Industrial Tribunal will pass the award within a period of three months.

ANNEXURE

"Whether the denial of employment to
1. Smt. Omana, 2. Smt. Bindu,
3. Smt. Thankamma, 4. Smt. Soorya and
5. Smt. Parvathi workers of Antonfornc Estate,
Vazhaveedu, Pambadumpara by the management
is justifiable or not ? If not, what reliefs are the
workers are entitled to ?"

(5)

G.O. (Rt.) No. 220/2021/LBR.

Thiruvananthapuram, 3rd February 2021.

Whereas, the Government are of opinion that an industrial dispute exists between the Manager, Moongalar Estate, Harrison Malayalam Plantation, Moongalar P. O., Peermade, Idukki-685 531 and the workman of the above referred establishment represented by the General Secretary, Peermade Thottam Thozhilali Union, Reg. No. 226/57, Vandiperiyar, Idukki-685 533 in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10(1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Ernakulam. The Labour Court will pass the award within a period of three months.

ANNEXURE

“Whether the denial of employment to Sri Sunil, General Worker (CR No. 6822), Moongalar Estate by the management of Harrison Malayalam Plantation Ltd is justifiable or not? If not, what are the reliefs he is entitled to?”

(6)

G.O. (Rt.) No. 255/2021/LBR.

Thiruvananthapuram, 6th February 2021.

Whereas, the Government are of opinion that an industrial dispute exists between the Managing Director, VRL Logistics Limited, T. D. Road, Ernakulam-682 011 and the workman of the above referred establishment Sri Venu, K. P., Kannothe House, Mulavukad P. O., Ernakulam-682 504 in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10 (1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court Ernakulam. The Labour Court will pass the award within a period of three months.

ANNEXURE

“Whether the denial of employment to Sri Venu, K. P., Supervisor, VRL Logistics Limited, T. D. Road, Ernakulam-682 011 by its management is justifiable or not? If not, what are the reliefs he is entitled to get?”

(7)

G.O. (Rt.) No. 256/2021/LBR.

Thiruvananthapuram, 6th February 2021.

Whereas, the Government are of opinion that an industrial dispute exists between (1) Shri T. O. Elias, Windsor Castle, Kodimatha, Kottayam-686 013, (2) Shri T. O. Ebrahim, Thottathil St. Mary’s House, Thuruthikkadu P. O., Mallapally, Pathanamthitta and the worker of the above referred establishment Smt. Winny Rita Mathew, Mispa, Cheruvally P. O., Manimala, Kottayam-686 543 in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10 (1) (d) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Industrial Tribunal, Idukki. The Industrial Tribunal will pass the award within a period of three months.

ANNEXURE

“Whether the denial of employment to Smt. Winny Rita Mathew, Executive Secretary to Managing Director, “The Windsor Castle”, Kodimatha, Kottayam by the management is justifiable? If not, what are the relief she is entitled to get?”

(8)

G.O. (Rt.) No. 260/2021/LBR.

Thiruvananthapuram, 6th February 2021.

Whereas, the Government are of opinion that an industrial dispute exists between (1) The Chairman, NIMS Medicity Hospital, Aralumoodu, Neyyattinkara, Thiruvananthapuram, (2) The Managing Director, NIMS Medicity Hospital, Aralumoodu, Neyyattinkara, Thiruvananthapuram, (3) The General Manager, NIMS Medicity Hospital, Aralumoodu, Neyyattinkara, Thiruvananthapuram and the worker of the above referred establishment Smt. Vijila, R. S., Velamthattu Puthenvedu, Neyyattinkara, Thiruvananthapuram in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10 (1)(c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court Kollam. The Labour Court will pass the award within a period of three months.

ANNEXURE

“Whether the denial of employment to Smt. Vijila, R. S., Staff Nurse by the Management of NIMS Medicity Hospital, Aralumoodu, Neyyattinkara, Thiruvananthapuram is justifiable or not ? If not, what are the relief she is entitled to get ?”

(9)

G.O. (Rt.) No. 261/2021/LBR.

Thiruvananthapuram, 6th February 2021.

Whereas, the Government are of opinion that an industrial dispute exists between the Managing Director, Devi Scan Centre, Kumarapuram, Medical College P. O., Thiruvananthapuram-695 011 and the worker of the above referred establishment Smt. Ajithakumari, S., Kavinpuram Veedu, Pottayil Road, Perumkavu, Thiruvananthapuram in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10 (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Kollam. The Labour Court will pass the award within a period of three months.

ANNEXURE

“Whether the termination of employment to Smt. Ajithakumari, S., Lab Technician of Devi Scan Centre, Kumarapuram, Medical College by the management of Devi Scan Centre, Kumarapuram, Medical College, Thiruvananthapuram is justifiable ? If not, what reliefs she is entitled to get ?”

(10)

G.O. (Rt.) No. 262/2021/LBR.

Thiruvananthapuram, 6th February 2021.

Whereas, the Government are of opinion that an industrial dispute exists between (1) The P.T.A President, (Chairman of Noon Feeding Committee), St. Helens Girls High School, Loordhpuram, Kanjiramkulam, Thiruvananthapuram (2) Head Master, (Convenor of Noon Feeding Committee), St. Helens Girls High School, Loordhpuram, Kanjiramkulam, Thiruvananthapuram and the worker of the above referred establishment Smt. Rajamma. T., Therivila Kulamvetti Veedu, Paraniyam, Vazhimukku, Puthiyathura P. O., Thiruvananthapuram in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10 (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Kollam. The Labour Court will pass the award within a period of three months.

ANNEXURE

“Whether the termination from employment to Smt. Rajamma., Noon Feeding Staff of St. Helens Girls High School, Loordhpuram, Kanjiramkulam, Thiruvananthapuram by the management ie, Noon Feeding Committee of St. Helens Girls High School, Loordhpuram, Kanjiramkulam, Thiruvananthapuram is justifiable or not ? If not, what are the reliefs she is entitled to ?”

(11)

G.O. (Rt.) No. 263/2021/LBR.

Thiruvananthapuram, 6th February 2021.

Whereas, the Government are of opinion that an industrial dispute exists between the Managing Director, V.R.L. Logistics Limited, T. D. Road, Ernakulam-682 011 and the workmen of the above referred establishment Sri Xavier Antony, Arakkaparampil Veedu, Water Land Road, Warriams Building, Palluruthi-682 006 in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10 (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Ernakulam. The Labour Court will pass the award within a period of three months.

ANNEXURE

(13)

“Whether the denial of employment to Sri Xavier Antony, Clerk VRL Logistics Ltd, T. D. Road, Ernakulam by its management is justifiable or not ? If not, what are the reliefs he is entitled to ?”

(12)

G.O. (Rt.) No. 264/2021/LBR.

Thiruvananthapuram, 6th February 2021.

Whereas, the Government are of opinion that an industrial dispute exists between Sri B. P. Chandramauli, General Manager, Tata Consumer Products Instant Tea Division, Munnar-685 612 and the workmen of the above referred establishment represented by (1) President, Devikulam Estate Workers Union, Munnar (2) President, Instant Tea Employees Sangh, Munnar, (3) Secretary, National Union of Plantation Staff, Munnar, (4) President, South Indian Plantation Workers Union, Munnar (5) General Secretary, Tata Finley Employees Association, Munnar (6) President, Instant Tea Employees Union Munnar, (7) President, Instant Tea Employees Union Congress, Munnar in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10 (1) (d) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said Industrial dispute be referred for adjudication to the Industrial Tribunal, Peermade, Idukki. The Industrial Tribunal will pass the award within a period of three months.

ANNEXURE

“Whether the demand of trade unions in Tata Consumer Products Instant Tea Division, Munnar to get 20% of bonus for the year 2018-19 is justifiable or not ? If not, what is the percentage of bonus the worker are entitled to get ?”

G.O. (Rt.) No. 306/2021/LBR.

Thiruvananthapuram, 10th February 2021.

Whereas, the Government are of opinion that an industrial dispute exists between the Managing Director, Sanjeevani Hospital & Hrudayalaya, Mavunkal, Ananthasramam Via, Kasaragod District and the worker of the above referred establishment Smt. Rajasree Nambiar, K. P., W/o L. Ashokan Nambiar, Sreyas House, Padimaruthu P. O., Ananthasramam, Kasaragod District in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10(1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Kannur. The Labour Court will pass the award within a period of three months.

ANNEXURE

“Whether the termination from service of Smt. Rajasree Nambiar, Store-in-charge, Sanjeevani Hospital & Hrudayalaya, Mavunkal, Ananthasramam Road, Kasaragod by its management is justifiable or not ? If not, what are the relief she is entitled to ?”

By order of the Governor,

SHIBU, R.
Under Secretary.

നിയമ വകുപ്പ്

നിയമ (എച്ച്)

വിജ്ഞാപനം

(1)

നമ്പർ 4783/എച്ച്3/2020/നിയമം.

തിരുവനന്തപുരം, 2021 ജനുവരി 12.

കേരള സർക്കാർ, 1952-ലെ നോട്ടീസിന് ആക്റ്റിന്റെ (1952-ലെ 53-ാം കേന്ദ്ര ആക്റ്റ്) 3-ാം 5-ാം വകുപ്പുകളും 1956-ലെ നോട്ടീസിന് ചട്ടങ്ങളിലെ, ചട്ടം 8 ബി-യും കൂട്ടി വായിച്ച പ്രകാരം നൽകപ്പെട്ട അധികാരങ്ങൾ വിനിയോഗിച്ച്, ശ്രീ. മോൻസി ജേക്കബ്, അഡ്വക്കേറ്റ്, S/o ശ്രീ. പി. ഒ. ചാക്കോ, സി.സി. 39/6207 D, ആലപ്പാട് ക്രോസ് റോഡ്, കൊച്ചി-682 011 എന്നയാളെ എറണാകുളം റവന്യൂ ജില്ലയിലെ കൊച്ചി കോർപ്പറേഷൻ ഉൾപ്പെടുന്ന പ്രദേശം അധികാര പരിധിയായി നിശ്ചയിച്ച് 20-1-2021-ാം തീയതി മുതൽ വീണ്ടും അഞ്ചുവർഷ കാലയളവിലേക്ക് നോട്ടീസായി (രജിസ്റ്റർ നമ്പർ 02/1998/EKM) ഇതിനാൽ പുനർ നിയമിക്കുന്നു.